

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER AND
SH. N.K CHOUDHRY, JUDICIAL MEMBER**

ITA No.922/Del/2021
(Assessment Year 2017-18)

MPCL Industries Limited, 904, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi 110034 PAN No. AABCM 0054 E (APPELLANT)	Vs.	Assistant Director of Income Tax, CPC, Bangalore (RESPONDENT)
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Assessee by	Ms. Mansi Jain, Advocate
Revenue by	Shri Jitender Chand, Sr. D.R.

Date of hearing:	06.03.2023
Date of Pronouncement:	06.03.2023

PER ANIL CHATURVEDI, AM :

This appeal filed by the assessee is directed against the order dated 09.06.2021 passed by the NFAC, New Delhi under Section 154 of the Income Tax Act, 1961 for Assessment Year 2017-18.

2. Assessee has filed an application dated 06.03.2023 seeking the withdrawal of the appeal. Revenue has no objection in assessee withdrawing the appeal.

3. We have heard the Learned DR and perused the material on record. In view of the aforesaid request of the assessee, **the appeal of the assessee is dismissed as withdrawn.**

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 06.03.2022

**Sd/-
(N.K CHOUDHRY)
JUDICIAL MEMBER**

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 06.03.2023

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI